GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

LOK SABHA

UNSTARRED QUESTION NO.: 3063

(TO BE ANSWERED ON THE 18th December 2025)

TECHNICAL DEFECTS IN COMMERCIAL AIRLINES

3063. SHRI S JAGATHRATCHAKAN DR. GANAPATHY RAJKUMAR P DR. KALANIDHI VEERASWAMY

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) the total number of technical defects reported by commercial airlines during the last five years, year-wise;
- (b) whether the Government assesses the risk posed by recurring defects in view of systemic maintenance or regulatory oversight and if so, the details thereof;
- (c) the corrective actions taken in this regard including enhanced inspections, pilot training, maintenance directives or priority audits issued to airlines;
- (d) whether any response received from the commercial airlines in this regard and if so, the details thereof;
- (e) the number of investigations completed, actions taken and penalties imposed on airlines found responsible; and
- (f) the further measures being planned or already underway to strengthen airline safety compliance, improve defect rectification mechanisms and prevent future safety lapses?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): Details of technical defects in aircraft reported during the period from 2021 to 2025 are enclosed in Annexure-I.;

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(b): Directorate General of Civil Aviation (DGCA) monitors these defects by analysing Engineering Statistical Reports (ESR) and defect reports, reported by scheduled airlines.;

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(c) to (e): All defects reported by airlines to DGCA are investigated to ensure appropriate rectification and to prevent recurrence. During the investigation, if it is found that the defect was caused by careless or casual attitude or due to wilful negligence of technical personnel, DGCA takes enforcement action against the erring employees.;

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There are total 12 number of investigations completed and 12 enforcement actions have been taken by DGCA in respect of violations by airlines. On 7 occasions, airlines have been imposed financial penalty.;

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(f): DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.

Annexure I

S/ N	AIRLINES	2021	202 2	202 3	2024	2025 (Till Nov)
1.	M/s Alliance Air	04	03	07	51	01
2.	M/s Indigo	179	215	246	46	101
3.	M/s Spicejet	170	143	47	23	35
4.	M/s Tata Sia Airlines Ltd (Vistara)	85	97	79	44	Merged with Air India
5.	M/s Air India Ltd	76	64	63	253	44
	Air India Express					95
6.	M/s Akasa Air	-	06	06	04	60
7.	M/s Star Air	-	-	71	51	46
	TOTAL	514	528	519	472	382